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Crl.A.No. 664 OF 2000  
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp  
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.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp  
L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R  
ITEM IB (FOR JUDGMENT) COURT No. 5 SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Criminal Appeal No.664/2000@@  
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Sanjay @ Kaka ..... Appellant

versus

State (NCT Delhi) ..... Respondent

With Crl.Appeal Nos. 683/2000, 682/2000

( Heard by Hon'ble Thomas and Sethi, JJ.)

Date : 7.2.2000 These Appeals were called on for pronouncement of  
judgment today.

CORAM:

HON'BLE MR.JUSTICE K.T. THOMAS  
HON'BLE MR.JUSTICE R.P. SETHI

For appellants(s) Mr. Ajay Bhalla, Adv.  
Ms. Abha R. Sharma, Adv.  
  
Mr. V. Ramasubramanian, (A.C.)  
  
Mr. Shakeel Ahmed, Adv.

For respondent(s)s. Mr. BV Balram Das, Adv.

The Court made the following  
J U D G M E N T

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J  
.SP2

Hon'ble Mr. Justice R.P. Sethi has pronounced the  
judgment of the Court.

The Criminal Appeals are dismissed.

REPORTABLE@@  
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.SP1

Hemalatha

(HK Bhatia)  
Court Master

(Signed reportable judgment is placed on the file)

.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp  
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L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R  
ITEM IB (FOR JUDGMENT) COURT No. 9 SECTION XVI

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No. 6423/1998 @@  
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Union of India and ors. .... Appellants

versus

Smt. Sujatha Vedachalam & Anr. ....Respondents

With Civil Appeal No.6422/1998)

( Heard by Hon'ble VN. Khare and Doraiswamy Raju, JJ.)

Date : 7.4.2000 This Appeal was called on for pronouncement of  
judgment today.

CORAM:

HON'BLE MR.JUSTICE V.N. KHARE  
HON'BLE MR.JUSTICE N.SANTOSH HEGDE

For appellants(s) Mr. Arvind Kumar Sharma, Adv.

For respondent(s)s. Mr. S.N. Bhat, Adv.

The Court made the following  
J U D G M E N T

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J  
.SP2

Hon'ble Mr. Justice V.N. Khare pronounced the  
judgment of the Court allowing the appeals. There shall be no  
order as to costs. However, so far as recovery of excess pay  
paid to the respondent is concerned, the appellants may  
recover the said amount in easy instalments which may be  
spread over for fifteen years or till the date of retirement  
whichever is earlier.

.SP1

Hemalatha

(S.Krishnan)  
Court Master

(Signed non reportable judgment is placed on the file.